



2026:AHC:15919

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1914 of 2026

Satyendra And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Manoj Yadav

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

"To issue a writ, order or direction in the nature of Mandamus directing the respondent no. Additional Commissioner (Administration) Azamgarh, Division Azamgarh to decide the Stay Application dated 31.12.2025 filed by the petitioners in Revision No. 82-B of 2024 its C202415000002294 Computerized Case No. (Satyendra and others Versus Shailendra and others) Under Section 210 U.P. Revenue Code 2006, Mauja Kawalpura Pargana Kharid, Tehsil Bansdih, District- Ballia within short stipulated period and till the disposal of aforesaid application before the respondent No. 2 the parties are directed to maintain status quo upon the land in dispute."

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. It is argued by learned counsel for the petitioner that along with the aforesaid revision, stay application has also been filed by the petitioners for grant of interim relief which still pending consideration for more than last one year. It is argued that an early listing application has also been filed by the petitioner in the aforesaid appeal on 12.12.2025 in which no order has been passed till date.

4. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will take a decision at least stay application expeditiously.

5. Heard learned counsel for the parties and perused the record.

6. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Administration) Azamgarh Division, Azamgarh or before whom the same is pending, to decide the stay application strictly in accordance with law most expeditiously and preferably within a period of three weeks from the date of production of certified copy of this order but after providing opportunity of hearing to all the necessary parties unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026
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